

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 615**  
**173/58(3)/ND/2022**  
**IA/77/2023**

**IN THE MATTER OF:**

**Mr. Anuj Sahni**

**...APPLICANT**

**Vs.**

**M/s. Produt Exports Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 58(3) of Comp. Act, 2013**

**Order delivered on 15.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Respondent**

**:Mr. Ambarish Chatterjee**  
**(Company Secretary) for**  
**Respondent No.2 and**  
**Respondent No.3**

**ORDER**

Due to paucity of time, matter is adjourned to **28.05.2024**.

**Sd/-**  
**(Court Officer)**